

## NOTICE

**IT IS HEREBY NOTIFIED** for the information of the Advocates, litigants and parties appearing in person that **on every Friday**, for the **first session (morning)** with effect from **10<sup>th</sup> January, 2020** :

### **I**

At **10.30 a.m.** the **Hon'ble Shri Justice M. S. Sonak** will sit singly and will take up the matters notified on the board relating to appointment of Arbitrator in applications under section 11 of the Arbitration and Conciliation Act, 1996 and the matters under the Companies Act, 1956 and 2013.

### **II**

After the board relating to appointment of Arbitrator in applications under section 11 of the Arbitration and Conciliation Act, 1996 and the matters under the Companies Act, 1956 and 2013 is over, the Regular Division Bench comprising of the **Hon'ble Shri Justice M. S. Sonak** and the **Hon'ble Smt. Justice Mukulika Shrikant Jawalkar** will take up the extant judicial assignment of the Division Bench.

By Order,

High Court of Bombay at Goa,  
Panaji, Goa

Date : 03.01.2020

(Kiran A. Bagi)  
**Registrar (Judicial)**